

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES

LOK SABHA
UNSTARRED QUESTION No. 1012
TO BE ANSWERED ON 08.02.2018

Gender-Disaggregated data on Land Ownership

1012. SHRI M.B. RAJESH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:-

- (a) whether any State has initiated the maintenance of gender-disaggregated data on land ownership, so that women's land ownership data can be clearly monitored;
- (b) if so, the details thereof, State-wise; and
- (c) if not, the measures taken/being taken by the Union Government in this regard?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a) to (c): As per Entry 18 and Entry 45 of List II (State List) of the Seventh Schedule of the Constitution, the subject of 'Land' and its management falls in the jurisdiction of the States. Power to enact laws relating to 'Land' vests in the Legislatures of the States. Each State has its own State-specific Revenue Laws to deal with 'Land' and matters related thereto. Information on gender-disaggregated data on Land Ownership is not centrally maintained in the Department of Land Resources.